

Central Administrative Tribunal
Principal Bench

O.A.No.1647/96
M.A.No.1368/98
M.A.No.797/99
M.A.No.952/99
M.A.No.1026/99

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Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 5th day of August, 1999

Major M.R.Penghal, APS
c/o RZF-117/2 St. No.40
Sadh Nagar
Palam Colony
New Delhi - 110 045. Applicant

(By Shri U.Srivastava, Advocate)

Vs.

1. Union of India through
The Secretary, Ministry of Defence
Govt. of India
New Delhi - 110 011.
2. The Chief of the Army Staff
Army Headquarters
South Block
New Delhi - 110 011.
3. The Director General
Department of Post
Dak Bhavan
New Delhi - 110 011.
4. Additional Director General
Army Postal Service
Quartermaster General's Branch
Army Headquarters
West Block III, R.K.Puram
New Delhi - 110 022.
5. Commandant Army Postal Service Centre
and Officer in-charge APS Records
Kamptee - 441 001
Distt. Nagpur (Maharashtra)
6. Chief Post Master General
Delhi Circle Megh Doot Bhavan
New Delhi - 110 001. Respondents

(By Shri R.P.Agarwal, Advocate)

O R D E R(Oral)

By Reddy. J-

Heard the learned counsel for both the parties.

The learned counsel for the applicant submits that ~~.....~~
the applicant has no more grievance against the impugned

OR

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order of repatriation, i.e., 6.7.1995. The OA is therefore liable to be dismissed as having become infructuous. We order accordingly.

~~R.K.Ahooja~~
(R.K.AHOOJA)
MEMBER(A)

/rao/

Chandrasekhar
(V.RAJAGOPALA REDDY)
VICE-CHAIRMAN(J)